

DIVISION BENCH

ITEM NO.119

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.74/2024 & IA NO.89/2024 IN CP (IB) No.39/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	AVARGREEN ORGANIC FOODS PVT. LTD. V/S RAGHUPATI CONSTRUCTION PVT. LTD.
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shivanshu Kumar, Adv.

*: For Applicant/RP in IA No.74/2024
& Res. in IA No.89/2024*

Ms. Babita Jain, Adv.

: For Homebuyers/Financial Creditor

ORDER

IA NO.89/2024

1. Let the notice be issued. Ld. Counsel representing the RP accepts notice, and therefore waives service. He seeks one week time to file objections.
2. The matter is adjourned for 20th March, 2024.

IA NO.74/2024

1. The supplementary affidavit has been filed by the RP on 13th February, 2024 at the e-portal of this Tribunal. There is no hard copy filed. Ld. Counsel representing the RP undertakes to file the hard copy within a period of one week. The supplementary affidavit is taken on record

subject to just exceptions.

2. The matter is adjourned for further hearing on 20th March, 2024.

-Sd-

(Ashish Verma)
Member (Technical)

16th February, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)